CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No.1028/MP/2025

Subject	:	Petition under Section 79 including Section 79(1)(f) of the Electricity Act, 2003 read with Article 17 of the Agreement for Power Purchase dated 18.5.2022, seeking declaration that the obligations of the Petitioner have been affected by Force Majeure Events, and other consequential reliefs.
Petitioner	:	RKM Powergen Private Limited (RKMPPL)
Respondents	:	Haryana Power Purchase Centre (HPPC) and Anr.
Date of Hearing	:	**3.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Sitesh Mukherjee, Sr. Advocate, RKMPPL Shri Hemant Singh, Advocate, RKMPPL Ms. Supriya Agarwal, Advocate, RKMPPL Shri Harshit Singh, Advocate, RKMPPL Shri Devyanshu Sharma, Advocate, RKMPPL Ms. Poorva Saigal, Advocate, HPPC Shri Rishabh Saxena, Advocate, HPPC

Record of Proceedings

During the hearing, learned senior counsel for the Petitioner and learned counsel for the Respondent, HPPC, made detailed submissions and concluded their respective arguments.

2. At the request of the parties, the Commission permitted both sides to file their written submissions/ notes of arguments within two weeks, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission
Sd/
(Monojit Sehrawat)
Deputy Chief (Law)